

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:510

ANSWERED ON:29.04.2015

IMPLEMENTATION OF RTE ACT

Bhamre Dr. Subhash Ramrao;Mishra Shri Anoop

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any improvement has been noticed in the infrastructure and enrolment in the schools located in the rural and urban areas after provisions contained in the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and rules framed thereunder enforced;
- (b) if so, the details thereof along with the benefits that have accrued to the students particularly belonging to the economically weaker sections of the society since then;
- (c) whether the Government has received representations to extend the deadline to implement the RTE Act;
- (d) if so, the details thereof and the action taken/being taken by the Government in this regard; and
- (e) whether the Government is considering to bring about amendments in the RTE Act, if so, the details thereof and the reasons therefor?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 510 TO BE ANSWERED ON 29TH APRIL, 2015 ASKED BY DR. SUBHASH BHAMRE AND SHRI ANOOP MISHRA REGARDING IMPLEMENTATION OF RTE ACT

(a) to (e): All the States have notified their own State RTE Rules for the implementation of the provisions of the RTE Act. The status of compliance of government schools with respect to infrastructure mandated by the RTE Act as per Unified District Information System for Education (U-DISE) 2013-14, is that government schools have toilets (88.15%), drinking water (95.06%), boundary wall (57.53%), playground (52.39%) and library facilities (79.05%). The total number of government schools has increased from 10.48 lakhs in 2009-10 to 10.93 lakhs in 2013-14. The enrolment at elementary level has increased from 18.78 crore in 2009-10 to 19.86 crore in 2013-14.

Section 12 (1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates that all private un-aided schools shall admit children belonging to weaker section and disadvantaged group in the neighbourhood in class I (or pre-school, as the case may be), to the extent of at least 25 percent of the strength of that class and provide free and compulsory elementary education to them till its completion. 27 States/UTs have issued notification or made provision in their State RTE Rules regarding admission of children belonging to disadvantaged and weaker sections under Section 12(1)(c). States have reported a total of 17.35 lakh children admitted in private schools in the academic year 2014-15.

Three States had requested for the extension of deadline of the RTE Act, 2009 beyond 31st March, 2013 for the fulfilment of the norms and standards prescribed in the Schedule of the RTE Act. The issue was discussed in the Central Advisory Board of Education (CABE) meeting held on 8th November, 2012 and it was decided not to extend the RTE deadline.

There is no proposal for amendment in the RTE Act.